

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 497 of 1991
T. A. No.

DATE OF DECISION 22-4-1991

N. Vidyadharan Applicant (s)

Mr G Sasidharan Champazhan-
thiyil Advocate for the Applicant (s)

Versus

Sub Divisional Officer, Respondent (s)
Telegraphs, Quilon & 2 others

Mr VV Sidharthan, ACGSC. Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

SP Mukerji, Vice Chairman

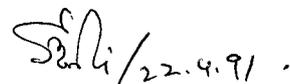
In this application dated 20.3.1991 the applicant has prayed that the respondents be directed to consider his representation dated 12.12.1989 at Annexure-VII for reengagement as Casual Labourer by issuing a fresh Labour Card. According^{to} ~~ly~~ the applicant^{to} had worked as a Casual Labourer in the Telecommunication Department between 1971 and 1977. It is also his contention that he was a Labour Card holder. Due to rheumatic problems he could not attend the work between 1977 and 1989. According to him, when after recovering in February 1989 he approached the first respondent for work, he was informed that his Labour Card had been cancelled and

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he could not be engaged. Thereafter, he submitted a representation dated 12.12.1989 without any effect. According to the learned counsel for the respondents, a representation from the wife of the applicant had been received in 1989 in which it had been stated that the applicant had ^{gone} ~~been~~ abroad. This fact is stoutly disputed by the learned counsel for the applicant. The learned counsel for the respondents further stated that the representation of the applicant dated 12.12.1989 at Annexure-VII had not been received by the respondents.

2. Having heard the learned counsel for the parties and gone through the documents, we feel that the interest of justice would be met if the respondents are directed to consider the representation of the applicant as at Annexure-VII and pass appropriate orders about restoration of his Labour Card and reengage ^{ing} ~~ing~~ him in casual service. In the circumstances, we admit and allow the application to the extent of directing the applicant to submit a copy of his representation dated 12.12.1989 duly authenticated by him along with such supporting documentary evidence as he may like to enclose, within a period of two weeks from today and the respondents are directed to dispose of the representation, if so received, within a period of two months from the date of ^{its} receipt.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

22-4-1991

trs